## HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Jammu)

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## ORDER

No: 185 of 2025/RG/AC

Dated: 07/02/25

Pursuant to the recommendations dated 03.02.2025 of the Hon'ble Protocol Committee, High Court of J&K and Ladakh as approved by Hon'ble the Chief Justice, High Court of J&K and Ladakh, the following directions hereby are issued regarding use of pool vehicles and petrol expenses etc. thereto by the Hon'ble Judges:-

- 1. The vehicles in the pool at Srinagar and Jammu wing shall on request be issued to the Hon'ble Judges temporarily for not more than seven (07) days at a stretch. These vehicles shall be only used within the territorial jurisdiction of Srinagar District and Jammu District. The fuel in these vehicles shall be filled in by the Hon'ble Judge availing its use. Whenever the vehicles are taken, the minimum of 05 (five) litres of fuel be filled in and, thereafter, additionally as and when required while the vehicle is in the use of the said Hon'ble Judge.
- 2. The log books shall be maintained for the pool vehicles, which shall necessarily contain columns for the date on which the vehicle is utilized, name of the Hon'ble Judge requisitioning its use, starting mileage and closing mileage and which shall be signed by the Driver of the said vehicle. Those logbooks shall be inspected on a monhly basis by the Registrar Judicial of the wing concerned.
- 3. Permission of Hon'ble the Chief Justice shall be solicited by the Hon'ble Judge concerned, if the vehicle in the pool has to be taken outside the jurisdiction of Srinagar and Jammu Disrticts.
- 4. Two (02) good condition vehicles in the pool which shall be (Toyota Innova) released by the Hon'ble Judges for whom new vehicles have been given shall be reserved for use only under the instructions of the Hon'ble the Chief Justice.
- 5. Hon'ble Judges shall take the allotted vehicle alongwith driver to Jammu/Srinagar at the time of change of roster. By order

(Shahzad Azeem) **Registrar General** 

No: 5036-46 /RG/AC Dated: 07/02/25

## Copy to the:-

- Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh. 1.
- Secretary to Hon'ble Mr./Ms. Justice ..... 2.

.....for information of their Lordships.

- Registrar Vigilance, High Court of J&K and Ladakh. 3
- 4. Registrar Rules, High Court of J&K and Ladakh
- 5. Registrar Judicial, High Court Wing Srinagar/Jammu.
- 6. Joint Registrar Judicial (Incharge Protocol). High Court Wing, Jammu Srinagar.
- 7. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar.
- ... for information and immediate follow up and necessary action.

8. Order file.